





2ND JECRC NATIONAL

MEDIATION

NEGOTIATION, 2023

27-28 MAY, 2023



(Event Partner)



(Knowledge Partner)





(Media Partner)

ABOUT THE UNIVERSITY

ESTABLISHMENT

JECRC University has been established vide The JECRC University, Jaipur Act, 2012 (Act No. 15 of 2012) published in the Gazette of Rajasthan dated May 2, 2012. The University is approved by UGC & AICTE, New Delhi. JECRC University has been accredited by NAAC (An autonomous institution of UGC).

VISION

To become a renowned center of higher learning, work towards academic, professional, cultural, and social enrichment of the lives of individuals and communities.

MISSION

- To focus on the research and spirit of innovation that will drive academic orientation and pursuit at JECRC University.
- To identify needs based on an informed perception of Indian, regional, and global areas of focus and specialization on which the University can concentrate.
- To undertake collaborative projects that offer opportunities for long-term interaction between academics and industry.
- To develop human potential to its fullest extent so that intellectually capable and leaders gifted with imagination can emerge in a range of professions.

CORE VALUE

JECRC University is driven by the spirit of innovation-led research. This is spelled out in infrastructure as well as practices. The multifaceted research institute encompasses subject-specific exploration as well as contexts of the business environment in which our students will operate and perform. JECRC is known for its strong research culture, close industry linkages, and corporate connections. JU aims at creating valuable resources for the industry and society through its interventions in the creation of research and innovation, academic and professional enhancement, and overall cultural enrichment.



ABOUT THE SCHOOL OF LAW

JECRC University, Jaipur started the School of Law in 2017 with the approval of the Bar Council of India. It offers five years integrated degree course leading to the award of the degree of B.A. LL. B (Hons.), B.BA. LL.B (Hons.) and B.SC. LL.B (Hons.) with specialization in Criminal Law, Corporate Law, and IPR, a two-year LL.M program at the postgraduate level, and Ph. D. Program at the Doctoral level. The legal profession in India has undergone a significant change over the last few decades. Nowadays, law experts mark their presence not only in the courts but also in the companies, law agencies & firms along with Alternative Dispute Resolution.

VISION

School of Law, JECRC University aims to become a Law institute of Global standing to develop competent legal professionals by providing professionally competent and pragmatic law-abiding citizens with scientific and objective temperaments bearing well-rounded personalities, who know much more than law.

MISSION

The primary objective of the university is to evaluate and impart comprehensive and interdisciplinary legal education that is socially relevant. Although this education aim to promote legal and ethics and foster the rule of law and the objectives enshrined in the constitution of India. To become a premier law institution breeding students focusing on research and community work besides fulfilling their respective ambitions.

To achieve the pinnacle of perfection in legal education by providing and conducive ethos to help students and facilities strive for and attain perfection. Furthermore, the university works towards the dissemination of legal knowledge and its role in national development, so that the ability to analyze and present contemporary issues of public concern and their legal implications for the benefit of the public is improved. These processes strive to promote legal awareness in the community and to achieve political, social, and economic justice.



ABOUT THE CLUB AMICUS CURIAE

Amicus Curiae, a law club has become a benchmark to improve and advance the knowledge of law among students by developing a sense of responsibility toward society and the legal environment. Our club organizes various activities which are rooted in the needs of budding lawyers & it helps them in the growth of their all-round development in the field of law. Its sole mission is to spread the knowledge, skills, and ethical values to meet the demands of the dynamic legal professional environment.

At present time, the ADR Mechanism is considered an important method for Dispute Resolve Mechanism. The club has always been passionate about fostering ADR culture in law students. To foster and contribute to the overall growth of ADR in the country, our club regularly organizes events that encourage students to learn more about ADR. Earlier, one of the mega-events that we organized was a National Bootcamp on Practice & Performance of Arbitration in which several eminent personalities from London, Malaysia, Singapore & India graced their presence including Dr. Lalit Bhasin, Chair, CIARB India. The Bootcamp was in collaboration with The Young, MCIA is an organ of the Mumbai Centre for International Arbitration & The Asian Institute of Alternative Dispute Resolution (AIADR) is the first non-profit member-based Asian center for ADR, In continuance, we are organizing another mega event - II JECRC National Mediation & Negotiation Competition, 2023. We are also proud to inform you that our 1st Edition JECRC NATIONAL MEDIATION & NEGOTIATION COMPETITION" was a huge success witnessed by eminent personalities on the panel, in collaboration with AIADR, Malaysia & SAMA, Bangalore on 23rd, 24th & 25th July 2022.



ABOUT THE COMPETITION

National Mediation and Negotiation Competition is a step taken by the JECRC University, Jaipur Rajasthan towards acting as a facilitator in increasing the ADR Culture among aspiring students.

In the milieu of the backlog of cases reaching its saturation, Alternative Dispute Resolution such as mediation and negotiation provide an amicable way out. The competition seeks to provide a prodigious experience that will amplify the interests of young minds in this niche practice of law.

The competition will help students brainstorm probable solutions for near-to real-world challenges while providing them with the comfort of choosing their roles as per their preferences. It, therefore, tries to break the monotony of theory-based learning and helps students in putting their knowledge and skills to use. This competition will also provide an opportunity for the participants to develop the requisite lawyering and communication skills.

The appealing and ever-growing fields of the law will be selected for this competition to expose the participants to a situation where the interests of clients are multifold, often going beyond mere commercial interests. The participants are expected to take a multi-dimensional approach to reach a settlement, showcasing the variety of fields that can be effectively dealt with via mediation.

OUR AIMS

- To advance the ADR practice in India.
- To design the premier platform for students to showcase their mediation and negotiation skills.
- Advanced mediation skills over more traditional complaint procedures provide an environment for creative problem-solving between the parties.
- Through the skilled assistance of the mediator, disputants are encouraged to listen, keep confidence, be empathetic, suspend preconceived judgments, respect each other's values, and focus on resolving the underlying conflict.
- To share feelings and reduce hostilities, clear up misunderstandings, determine underlying interests and concerns, find areas of agreement, and incorporate those areas into solutions devised by the parties themselves.



OUR COLLABORATORS

(EVENT PARTNER)

The International Arbitration and Mediation a first-of-its-kind, is located Centre. Hyderabad- the capital city of Telangana, India. Hyderabad is one of Asia's fastest growing cities, with key industries like IT, pharmaceuticals and biotechnology contributing to its economy. Tactically located, the International Arbitration and Mediation Centre in Hyderabad will result in significant savings on cost and time for domestic and foreign investors while simultaneously creating a conducive environment promoting business ease by ensuring an effective and speedy dispute redressal mechanism.





(KNOWLEDGE PARTNER)





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AMICUS LEGAL is a Jaipur based law firm started by its founding partners Mr. Anurag Kalavatiya and Mr. Susshil Daga in the year 2013.

Prior to this venture, they both worked/practiced in diverse areas of law at Supreme Court, High Court(s), Trial Court(s) and various other fora. Since its inception, Amicus Legal is constantly working for many reputed clients/business houses/NBFCs/Banks etc. and is growing as a promising law firm in Rajasthan. At present, Amicus Legal has team of 8 professionals comprising of lawyers/company secretaries/chartered accountants dealing in various facets of law.

CONFERENCE ON CHANGING ASPECTS OF MEDIATION IN INDIA

Details About The Conference

In today's fast-growing world, a conference provides a platform for participants to learn from the leading experts in the field of mediation and gain a better understanding of the changing dynamics of Alternate Dispute Resolution. In addition to the "2nd Negotiation and Mediation Competition, 2023" organized by the School Of Law, JECRC University in collaboration with the International Arbitration and Mediation Centre, Hyderabad. The School of Law is also thrilled to announce a conference which will also be organized on "The changing aspects of Mediation in India" on 27th May, 2023. Legal experts, researchers, and students get the chance to join together at the conference and have meaningful talks to learn more about the most recent developments, difficulties, and best practices in mediation at this conference. Additionally, they can learn about the most recent changes to the function of mediation in resolving conflicts. Overall, this conference provides a distinctive setting for professional growth and valuable insights in the field of mediation which will be taken up by experts to gain the practical knowledge.

Theme Of The Conference

Changing Aspects of Mediation in India

Sub-Theme Of The Conference

- 1. What is the conceptual difference between the framework of mediation and litigation & the Role of Lok Adalat in the same?
- 2. Discussion on the Effectiveness of Mediation in the Present Justice Delivery System & Enforcement Agencies Involved in Mediation
- 3. What is Commercial Mediation and Is there any impact of the Companies Amendment Act 2019 on the same?
- 4. Mediation in Multinational Dispute Cases & Role of Mediation in Different Sectors: Cross-border Perspective

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5. Developing India as a hub for international mediation.

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OUR ADVISORS

PROF. VICTOR GAMBHIR

(PRESIDENT, JECRC UNIVERSITY)

School of Law, JECRC University has traversed a long distance and grown in leaps and bounds to stand tall among the law institutes of India. School of Law, strives hard to provide unlimited resources and vistas of opportunities to unearth the potential of students and assist them to inch toward their dreams with benevolent confidence. Law Students are forever entangled between challenge and inspiration. It has always been profoundly inspiring to observe students who are working collaboratively with a dedicated band of mentors to dazzle the world with their abilities. I extend my heartfelt greetings and felicitations to every member of the Amicus Curiae, School of Law. JECRC University.

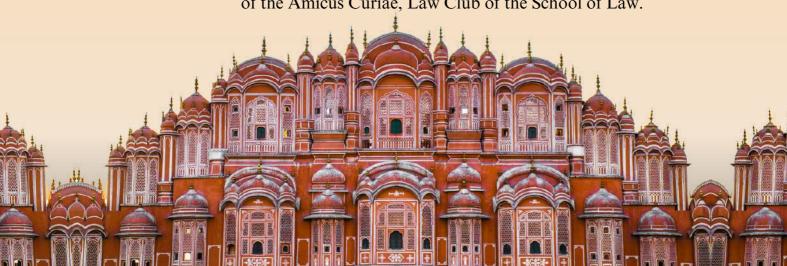


PROF. (DR.) MAHESHKOOLWAL

(DEAN, SCHOOL OF LAW, JECRC UNIVERSITY)

Today teaching has undergone a sea of change from traditional to digital classrooms and the School of Law JECRC has left no stone unturned in providing the best to its student. The elegant and ethical design infrastructure, mammoth Moot Court, and well-stocked library all speak volumes about the magnanimity of the School of Law. Catapulting to the zenith, scaling the pinnacle of success, and decking the pedestal of par excellence is no cakewalk but JECRCians have walked the tightrope with equanimity. Nothing can relegate these gritty, tenacious students with oodles of perseverance.

Thence, I extend my best wishes to all the organizing members of the Amicus Curiae, Law Club of the School of Law.



OUR ADVISORS

DR. NAMITA JAIN

(HEAD OF DEPARTMENT, SCHOOL OF LAW, JECRC UNIVERSITY))

Embedded deeply in the JECRC institution is the spirit of compassion, responsibility, and commitment to define the youth of the country with rich cultural moral values and quality education at par with the best in the state. At JECRC we try to build a cordial relationship with our students to unearth their potential and unleash their imagination. The ambiance of the institute is imbued with the aura of character and purity of exalted thoughts that continue to spread its fragrance and linger on for eternity.

Through this competition, students will demonstrate their multiple skills. Mediation is an effective tool for dispute resolution. Thus, this competition will provide a platform for the holistic development of the student."I Hope together we all can continue to inspire and amuse everyone!".

DR. TULIKA SINGH

(FACULTY IN-CHARGE, AMICUS CURIAE, JECRC UNIVERSITY)



"Peace cannot be kept by force but it can only be achieved by understanding" with the application of this quote in the field of the emerging spectrum of law where efforts are made to minimize the burden of courts, the School of Law, JECRC University has tread giant strides to strike a deal between the best of the two worlds-tech at its best and ethos nurtured with values. Mediation Competition not only enriches students' skills but also prepares them to manage their time efficiently. JECRCians have struck the right chord, for the "more is less" as their appetite for achievement is never satiating one. We can assure you that here at the School of Law, JECRC, learning would continue to be a joyful experience and I wish them all the best in their future endeavors.



WHY JAIPUR?

Jaipur has a vibe & is popularly known as "Pink City". Jaipur is also known for housing some of the best architectural structures and heritage sights in the country. Everything in and around the city appears like the watermark of the rich heritage of the city in the erstwhile days. The local handicrafts, the ancient monuments, the royal palaces, and the colorful saris, everything around Jaipur give a glimpse into the glorious lives of the monarchy. Eat like royalty, shop for jewelry, and find a weekend's worth of bliss amid the commotion. Jaipurites have the charm to win hearts with their lovely smiles and warm hospitality and are cheerful and friendly people, who love to explore and meet new people.



GLIMPSE OF PAST EVENTS ON ADR

We believe that the objective of modern education should be to create world citizens with the right moral and ethical values, tolerance, discipline, commitment, compassion, and sensitivity. JECRC University has also conducted a 2-Day National Boot Camp on Performance & Practices of Arbitration held on June 26 & June 27, 2021, in collaboration with Young MCIA, Mumbai & AIADR, Malaysia. The event covered various aspects related to the field of Arbitration and its applicability, Laws governing Arbitration, International Arbitration, and Arbitration and pandemics. The main aim of this event was to equip the knowledge of Arbitration and its future in India and globally.

JECRC School of law in collaboration with the school of business initially organized In-house Mediation and Negotiation Competition which was held on 12th April 2022. The judges were Advocate Aditya Jain (Advocate on Record at Supreme Court of India; Partner at J&G Associates, Jaipur), Advocate Neha Gyamlani (Founding Partner at J&G Associates, Jaipur), & Advocate Suveer Gaur (Principal Associate at ASM Law Chambers, Jaipur.) Adv. Shantanu Pareek (Rajasthan High Court).

We are also proud to inform you that our 1st Edition JECRC NATIONAL MEDIATION & NEGOTIATION COMPETITION" was a huge success witnessed by eminent personalities on the panel, in collaboration with AIADR, Malaysia & SAMA, Bangalore on 23rd, 24th & 25th July 2022. We had a panel eminent judges such as:-

- Ms. Girija Krishan Varma-International Certified Mediator & Arbitrator
- Ms. Heather Yee-Head of Secretariat Asian Institute of Alternative Dispute Resolution
- Mr. Tariq Khan-Registrar IAMC, Hyderabad
- Mr. Sameer Shah-Head Trust Legal, Ahmedabad
- Mr. Dato Ricky Tan-FAIADR, FCIArb, FMIArb
- Ms. Ekakshra Mahajan-Managing Partner Mandhar Associates, Chandigarh
- Mr. Ish Jain-International Arbitrator & Mediator at Delhi International Arbitration Centre And, a few more who marked their gracious presence and made the event successful.











REGISTRATION DETAILS

- Universities/Colleges interested in sending their teams must complete the provisional registration by filling the below mentioned google form latest by 15th May, 2023.
- The final registration form requires teams to specify the roles of each individual member. The roles which have been pre-assigned by the team will be carried forward throughout the competition.
- Change of roles after the registration will only be permitted on the Organising Committee's (OC's) approval.
- Upon selection by the Organizing Committee, teams must complete the payment of the registration fee within a period of 48 hours. Details for making payment of the registration fee can be found at this link.
 Registration Link:

https://docs.google.com/forms/d/1H8-WDB4qPnD2RRq9Tcg-bQ1B80MQmDzXfJkU_L56PEE/edit?usp=drivesdk

- The Registration Fee for the competition is INR 1499/- per team (exclusive of GST), which is inclusive of the cost of food, accommodation and other logistics. This fee is non-refundable.
- Final registration of the teams is subject to the successful payment of the registration fee within the stipulated time.

> REGISTER NOW



Register yourself by: TAP ON THE LINK or SCAN QR CODE



Registration Fee:₹1499/- only (Including Accomodation, Food, and 3rd AC Transportation*)

REGISTRATION

REACH US OUT



VENUE

The competition is going to be held in offline mode at the JECRC University Campus, Jaipur.



ADDRESS

Plot No. IS- 2036 to 2039, Ramchandrapura, Sitapura Industrial Area Extn, Near Mahatma Gandhi Hospital Jaipur - 303905 Rajasthan, India.



GOOGLE LOCATION

https://maps.app.goo.gl/hdSPieQrd8SRiXKf9



WEBSITE

WWW.JECRCUNIVERSITY.EDU.IN



G-MAIL

AMICUSCURIAE@JECRCU.EDU.IN



INSTAGRAM ID

AMICUS_CURIAE_JULAW

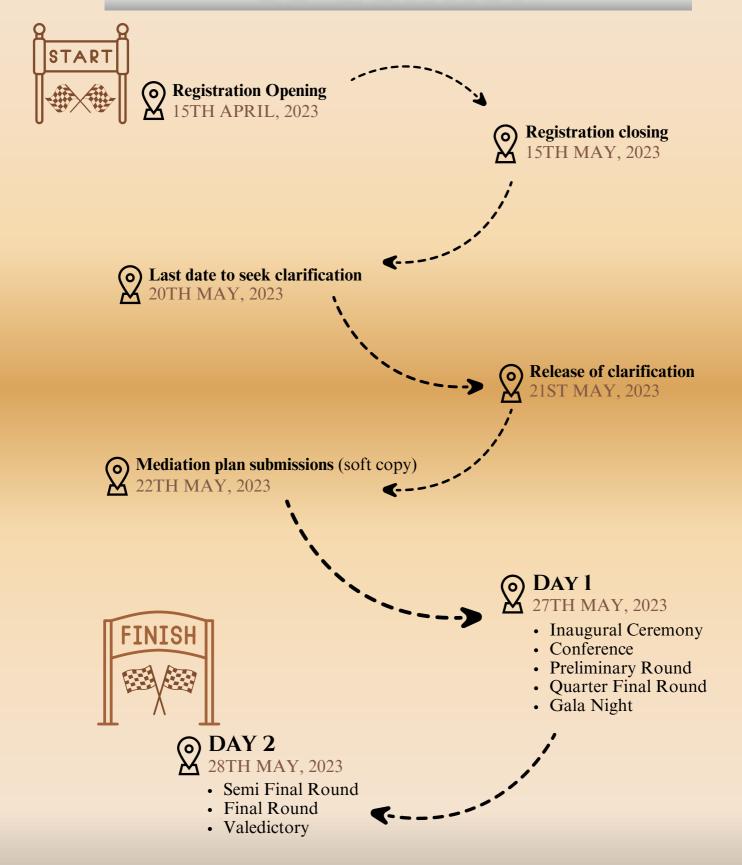


LINKEDIN ID

ADR CELL JECRC UNIVERSITY



SCHEDULE OF THE COMPETITION



Their may be changes in the Schedule as per the discretion of the Event Organizers.*

AWARDS



BEST NEGOTIATING TEAM FIRST RUNNER-UP NEGOTIATING TEAM SECOND RUNNER-UP NEGOTIATING TEAM

BEST MEDIATOR

FIRST RUNNER-UP MEDIATOR

SECOND RUNNER-UP MEDIATOR

BEST MEDIATION PLAN







To encourage the enthusiasm of participants many surprisingly categories of prizes is also being added which you all will know during the event *

ABOUT THE ORGANIZERS

PATRON IN CHIEF



SHRI. O.P. AGRAWAL (Chairperson, JECRC University)

PATRON



SHRI. AMIT AGRAWAL (Vice-Chairman, JECRC University)



PROF. VICTOR GAMBHIR (President, JECRC University)

SHRI. ARPIT AGRAWAL (Vice-Chairman, JECRC University)

DIRECTOR



PROF. (DR.) MAHESH KOOLWAL (Dean, School of Law, JECRC University)

ABOUT THE ORGANIZERS

ORGANISING SECRETARY



DR. NAMITA JAIN (HoD, School of Law, JECRC University)

FACULTY CONVENER



DR. TULIKA SINGH (Faculty In-Charge, Amicus Curiae, JECRC University)

STUDENT ADVISORY BOARD





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MR. DIWAKAR DEV

ABOUT THE ORGANIZERS

CONVENERS









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MR. ADITYA SINGH +91-93145 87470

MEDIA PARTNER





OUR SPONSORS















